

**Before Shri R.S. Virk, District Judge (RETD.)**  
**appointed to hear objections/representations in the matter of PACL Ltd.**  
**as so referred to in the order dated 15/11/2017, of the Hon'ble Supreme Court**  
**passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI and**  
**duly notified in SEBI Press release no. 66 dated 08/12/2017.**

**File no. 241/7**

**MR. No. -17819-16**


**Applicant : Mr. Lakhpat Singh & Jagdish Chandra**

**Present : None**

**Order :**

1. This application/petition had been received through SEBI office on 29-01-2018.
2. This file does not contain any application or any other document except photocopy of sale deed dated 02/12/1999 executed by Mr. Lakhpat Singh and Jagdish Chandra S/o Mamraj resident of Patti Kalyana, Tehsil Samalkha in respect of land described therein for an amount of Rs. 87,500/-in favour of PACL India Ltd.
3. As there is no prayer whatsoever in this file, no further action is called for on my part. File be consigned to records.

**Date : 21/02/2018**

  
**R. S. Virk**  
**Distt. Judge (Retd.)**